

¹THE CONSTITUTION (ANDAMAN AND NICOBAR ISLANDS) SCHEDULED TRIBES ORDER,
1959

(C.O. 58)

In exercise of the powers conferred by clause (1) of article 342 of the Constitution of India, the President is pleased to make the following Order, namely:--

1. This Order may be called the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959.

2. The tribes or tribal communities, or parts of, or groups within, tribes or tribal communities, specified in the Schedule to this Order, shall, for the purposes of the Constitution, be deemed to be Scheduled Tribes in relation to the Union territory of the Andaman and Nicobar Islands so far as regards members thereof²[resident in that Union territory].

³[THE SCHEDULE

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|---|----------------|
| 1. Andamanese, Chariar, Chari, Kora,Tabo, Bo,
Yere, Kede, Bea, Balawa, Bojigiyab, Juwai, Kol | 4. Onges |
| 2. Jarawas | 5. Sentinelese |
| 3. Nicobarese | 6. Shom Pens.] |

¹ Published with the Ministry of Law Notifn. No. G.S.R. 405, dated the 31st March, 1959, Gazette of India, Extraordinary, 1959, Part II, Section 3(i), page 151.

² Subs. by Act 108 of 1976, s. 4 and the Second Sch., for certain words (w.e.f. 27-7-1977).

³ Subs. by s. 4 and the Second Sch., *ibid.*, for the Schedule (w.e.f. 27-7-1977).